THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION DATED 1STJUNE, 2015

No. HCM.II/120/2013/_____ Pursuant to Resolution No. 4 of the Full Court Meeting Dated 5th February, 2015, it is hereby directed that hereafter for organizing functions by the High Court inside and outside its premises, Registrar General / Registrar shall seek prior approval of Hon'ble Chief Justice / Acting Chief Justice or in his absence, Hon'ble Senior most Judge of the High Court. Registrar General shall also submit details of expenditure, proposed and actually incurred for such functions.

REGISTRAR GENERAL

Memo No. HCM.II/120/2013/1564A Dated Shillong 1st June, 2015

Copy for information to:-

- The Registrar cum Head Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The Registrar, High Court of Meghalaya, Shillong.
- 3. The Joint Registrar cum Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 4. The Joint Registrar cum OSD in the Hon'ble Chief Justice's Secretariat, High Court of Meghalaya, Shillong.
- 5. The Deputy Registrar, High Court of Meghalaya, Shillong.
- $6. \ \ The \ Assistant \ Registrar, High \ Court \ of \ Meghalaya, Shillong.$
- 7. The Librarian cum Research Officers, High Court of Meghalaya, Shillong, for necessary action.
- 8. The Private Secretary to Hon'ble Mr. Justice T. Nandakumar Singh, High Court of Meghalaya, Shillong.

- 9. The Private Secretary to Hon'ble Mr. Justice Sudip Ranjan Sen, High Court of Meghalaya, Shillong.
- 10. The System Analyst, High Court of Meghalaya, Shillong for uploading this Notification in the Official Website.
- 11. The Superintendent, High Court of Meghalaya, Shillong.
- 12. Office File.

REGISTRAR GENERAL